

(7)

Per Tribunal

Date: 17/6/98

Applicant in person by Mr. Sankar Marne
Advocate / Respondent by Mr. Masurkar
Counsel. At the request of Mr. Marne
The matter adjourned to 8/7/98
for trial

Dy. Registrar

Per Tribunal

Date: 8/7/98

Applicant in person by Mr. Gangal
Advocate / Respondent by Mr. Masurkar
Counsel. At the request of applicant
The matter adjourned to 14/8/98
for trial

Dy. Registrar

Dated: 19/8/98 (13)

Heard Sh. Marne for Sh. Gangal for
the applicant and Sh. V. S. Masurkar
for the respondents.

The counsel for the applicant
says that he has sent a letter
to the party seeking some
instructions, but he has no
intimation from the party. The
application is called out, the
applicant is absent. It is an
old case of 1993, hence no reasons
to grant any more adjournment.

The application is dismissed
for non-prosecution. No costs.

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01-19/8/98
Order/Judgement despatched
to Applicant/Respondent (9)
on 12/9/98

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(D. S. Bawejga)
MCA

(R. G. Vaidyanathan)
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